

Kerala Gazette No. 36 dated 12th September 2017.

PART I



GOVERNMENT OF KERALA

Abstract

AYUSH DEPARTMENT—PERMISSION TO PRACTICE HOMOEOPATHIC SYSTEM OF MEDICINE
IN THE STATE—SANCTIONED—ORDERS ISSUED.

AYUSH (B) DEPARTMENT

G. O. (Rt.) No. 372/2017/AYUSH.

Dated, Thiruvananthapuram, 28th July 2017.

Read:—(1) Resolution of the Council of Homoeopathy held on 8-9-2016.

(2) Letter No. E/A3/12894/16/MC dated 23-2-2017 from the Registrar,
Travancore-Cochin Council of Homoeopathic Medicine,
Thiruvananthapuram.

ORDER

In the circumstances reported by the Registrar, Travancore-Cochin Council of Homoeopathic Medicine, Thiruvananthapuram in the letter referred 2nd paper above, Government are pleased to accord sanction to Sri A. A. Joseph Alias Basheer to practice Homoeopathic System of Medicine in the State for a further period of eight months from 12-4-2016, under section 26(2) of the Homoeopathy Central Council Act, 1973.

By order of the Governor,

R. VENUGOPALAN UNNITHAN,
Additional Secretary.

G. 31/2017/DTP.

To

Sri A. A. Joseph Alias Basheer, Paravanadukam, Kalanad (via), Kasargode.

The Registrar, Travancore-Cochin Council of Homoeopathic Medicine,
Thiruvananthapuram.

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